### GOVERNMENT OF INDIA MINISTRY OF COAL RAJYA SABHA UNSTARRED QUESTION No.1446 TO BE ANSWERED ON 08.03.2021

#### Lack of drinking water facility for labourers inside coal mines

#### 1446. Shri Deepak Prakash:

Will the Minister of **Coal** be pleased to state:

- (a) whether Government has taken cognisance of the fact that there is lack of drinking water facility for the labourers and other staff inside coal mines or at sites; and
- (b) if so, the guidelines of Government in this regard?

#### **Answer**

## MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES (SHRI PRALHAD JOSHI)

(a): In Coal India Ltd. (CIL), Pure Potable Water is being provided to all workers including contract labourers at all mines. There is no lack of drinking water for the employees and labourers at sites also.

In Singareni Collieries Company Ltd (SCCL), adequate water is supplied for drinking from taps connected with constant water supply system to both underground and surface coal mines and other establishments.

# (b): As per the Mines Rule 1955, Chapter V, Rule 30, guidelines for providing drinking water facility is as under:

"Quantity of Drinking water -

- i. The quantity of drinking water to be provided in a mine or any part thereof shall be on a scale of at least two litres for every person employed at any one time and such drinking water shall be readily available at conveniently accessible points during the whole of the working shift.
- ii. Where 100 persons or more are employed, either above ground or in opencast workings, at any one time, an inspector may by order in writing require the drinking water to be effectively cooled by mechanized or other means available.
- iii. No charge shall be made for the drinking water so supplied."

All coal mines have to strictly enforce these rules.

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